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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

••  
M.A.No.609/96 with O.A.No.1177/96.

(As per Hon'ble H. Rajendra Prasad, Member(A))

Date: July 25, 1996.

Between:

Smt. Koyyapu Venkamma  
W/o Koyyapu Apparao.

Applicant in M.A.609/96

Vs.

1. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. Divisional Railway Manager, South Central Railway, Vijayawada.
3. Senior Divisional Personnel Officer, South Central Railway, Vijayawada.
4. Senior Divisional Engineer/Central South Central Railway, Vijayawada.
5. Assistant Engineer, South Central Railway, Eluru, W.G Dt. Respondents

Counsel for the applicant:

Shri J.M.Naidu, counsel for the applicant in O.A.

Counsel for the Respondents:

Shri K.Ramulu, Standing counsel for Railways.

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN.

HON'BLE SHRI JUSTICE H.RAJENDRA PRASAD, Member (A)

*Q. / m*

M.A.No.609/96 with O.A.No.1177/96<sup>3</sup>

Date: July 25, 1996.

ORDER:

(AS PER HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER(A))

..

The applicant, Smt. Koyyapu Venkayamma, has submitted this application by post and has been duly taken note of with a view to proper adjudication.

2. The applicant is the wife of K. Apparao, <sup>formerly Gangman,</sup> who was discharged on medical grounds on April 10, 1990, as he was no longer able to discharge his duties due to physical disability. An amount of Rs.26,770/- was granted to Appa Rao by way of terminal benefits. A direction was issued by this Tribunal in O.A.1177/93 on December 27, 1993, that her name should be included in the list of cases similarly awaiting compassionate appointment, and that she shall be considered for any suitable job, in her turn, duly relaxing the condition of age-limit by the Competent authority. It is revealed by the Respondents that the applicant's number was 95, which has since come down to 60. There were 59 applicants yet to be considered before her for compassionate appointment.

3. In the meanwhile, the applicant and her husband were said to be extremely distressed financially and have

*[Signature]*

actually been forced to resort to mendicancy on the ~~pin~~ Railway platforms. Her husband is said to be totally blind, incapable of any productive work. It is thus that the applicant, an illiterate lady, has to beg, ~~and~~ so that the couple can eke out a precarious living. This is not a happy situation for a former Railway Employee or his family.


4. The entire case is, therefore, referred to the General Manager, South Central Railway, for his personal attention, and intervention, in whichever manner and to whatever extent possible, with a view to having some immediate succour provided to the applicant and her husband until she can be considered for a proper appointment. We refrain from making any further observations, since the pleas contained in this case cannot be equated to any legal submissions nor is there any law or rule which can be invoked in her favour. It is entirely for the authorities to consider the matter and take such decision as might be arrived at, with compassion for a former employee.


5. We hope that the General Manager, South Central Railway shall have a meaningful action initiated to extend a helping hand to this applicant. It may be added that the age of the applicant Smt. Venkayamma is already ordered to be relaxed. It is also expected that such

*[Handwritten signature]*

action may be found feasible shall be finalised expeditiously and communicated to the applicant.

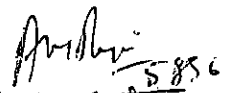
6. Thus the M.A., is disposed of, and in view of this, the O.A., stands disposed of as well. A copy of this Order shall be forwarded to the applicant.

  
M. RAJENDRA PRASAD.  
Member (A)

  
M.G. CHAUDHARI, J.  
Vice-Chairman.

Date: July 25, 1996.

Dictated in open Court.

  
Deputy Registrar (CC)

O.A.1177/93.

To

1. The General Manager, SC Rly,  
Railnilayam, Secunderabad.
2. The Divisional Railway Manager,  
SC Rly, Vijayawada.
3. The Senior Divisional Personnel Officer,  
SC Rly, Vijayawada.
4. The Senior Divisional Engineer/Central  
SC Rly, Vijayawada.
5. The Assistant Engineer, SC Rly,  
Eluru W.G.Dist.
6. One copy to Mr. M.J.M.Naidu, Advocate, CAT.Hyd.
7. One copy to Mr.K.Ramulu, SC for Rlys, CAT.Hyd.
8. One copy to Mr. H. Rajendraprasad, Member (Ann). CAT.Hyd.
9. One spare copy.
10. One copy to Hon'ble Mr.H.Rajendraprasad, Member (Ann). CAT.Hyd.  
pvm. one copy to Mr. K. APPA Rao, Party-in-person,  
Ex. Kalasi 10 W/O/EE  
Near 'B' Cabin, Tadepalligudem, R.S. W.G. Dist (AP).

23/8/96

*De order*

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 25-7-1996

ORDER/JUDGMENT

M.A./R.A/C.A.No. 609/96

*in note*

O.A.No. ~~5957/96~~ 1177/93

T.A.No. (W.P. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

No spare Copy

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
ब्रेफ /RESPATCH  
20 AUG 1996  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH